

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, CHENNAI**

CA/71 & 72/CAA/2017

**PRESENT: SHRI MOHD SHARIF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**IN THE MATTER OF THE COMPANIES ACT, 2013
SECTION 230**

AND

**IN THE MATTER OF THE KASTURI MILLS LIMITED AND SENTHIL FRUIT
PRODUCTS PRIVATE LIMITED**

CORRIGENDUM

In exercise of powers under Rule 154 of the National Company Law Tribunal Rules, 2016 in the orders passed by Hon'ble Members on 09.06.2017


Line 4 :


The date of meeting is fixed as 20.07.2017. Accordingly the order dated 01.06.2017 stands modified.

Be read as

Line 4 :

The date of meeting is fixed as 20.07.2017. The Applicant Company may make publication of the notice in the New Indian Express, Tamilnadu Edition instead of all India edition of New Indian Express. Accordingly the order dated 01.06.2017 stands modified.


(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIF TARIQ)
MEMBER (JUDICIAL)

DATED THIS THE 9TH DAY OF JUNE, 2017